CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 100/MP/2021

Subject : Petition under Section 142 of the Electricity Act, 2003 read with

Regulations 111, 113 and 119 of the CERC (Conduct of Business Regulations), 1999 for execution of Order dated 13.1.2020 and directions and initiation of appropriate action against the Respondent for non-compliance of the directions issued under Order dated

13.1.2020 in Petition No.78/MP/2018.

Petition No. 102/MP/2021

Subject: Petition under Section 142 of the Electricity Act, 2003 read with

Regulations 111, 113 and 119 of the CERC (Conduct of Business Regulations), 1999 for execution of Order dated 10.1.2020 and directions and initiation of appropriate action against the Respondent for non-compliance of the directions issued under Order dated

10.1.2020 in Petition No.236/MP/2017.

Petitioner : DVC

Respondent : MPPMCL

Date of Hearing: 21.8.2023

Coram : Shri Jishnu Barua, Chairperson

Shri I.S. Jha, Member Shri Arun Goyal, Member

Shri Pravas Kumar Singh, Member

Parties Present: Shri M.G. Ramachandran, Senior Advocate, DVC

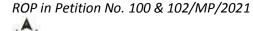
Ms. Anushree Bardhan, Advocate, DVC Ms. Surbhi Kapoor, Advocate, DVC Ms. Tanya Sareen, Advocate, DVC Ms. Srishti Khindaria, Advocate, DVC Shri Aneesh Bajaj, Advocate, DVC

Shri Paramhans Sahani, Advocate, MPPMCL

Shri Ashish Anand Bernard, Advocate, MPPMCL

Record of Proceedings

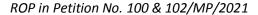
At the outset, the learned counsel appearing for the Respondent requested an adjournment and prayed for time to file a reply. He also submitted that an appeal has been also filed in APTEL against order dated 13.1.2020 in Petition No.78/MP/2018 and Order dated 10.1.2020 in Petition No.236/MP/2017.



- 2. The learned senior counsel appearing for the Petitioner did not object to the request for time to file a reply by the Respondent. He, however, submitted that the Respondent did not press the matter in APTEL and that merely filing an appeal is not a ground for delaying the matter.
- 3. The Commission, while adjourning the matter, directed Respondent to file a reply till **22.9.2023**, as last opportunity, after serving a copy to the Petitioner, who may, file its rejoinder, if any, on or before **6.10.2023**.
- 4. These Petitions shall be listed for hearing on **13.10.2023**.

By order of the Commission

Sd/-(Deepak Pandey) Assistant Chief (Law)



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